

SHRI K. LAKKAPPA: Sir, I seek the leave of the House of withdraw Resolution.

The Resolution was, by leave, withdrawn.

18.52 hrs.

**RESOLUTION RE: RIGHT TO WORK
AS FUNDAMENTAL RIGHT**

**SHRI CHANDU LAL CHANDRA-
KAR (Durg):** I beg to move :

“बरोजगारी की समस्या का समाधान करने के लिये, यह सभा सरकार से सिफारिश करती है कि वह “काम के अधिकार” को संविधान में मूल अधिकार के रूप में सम्मिलित करने के लिये कार्यवाही करे।”

RESIGNATION OF MEMBER

MR. DEPUTY-SPEAKER : I have to inform the House that the Speaker has received a letter dated 28th February, 1983 from Dr. Farooq Abdulla, an elected Member from Srinagar Constituency of Jammu and Kashmir resigning his seat in Lok Sabha with effect from 1st March, 1983 (forenoon). The Speaker has accepted his resignation with effect from today, the 4th March, 1983.

The House stands adjourned till 11 a.m. on Monday, the 14th March, 1983.

18.53 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, 14, 1983/ Phalguna 23, 1904 (Saka).